

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Petition No. 11/(MAH)/2012
CA No. :

CORAM:

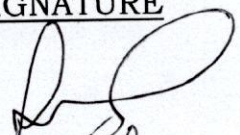
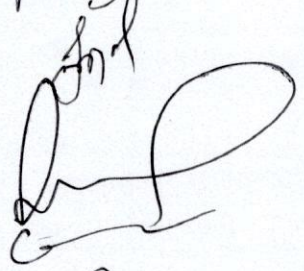
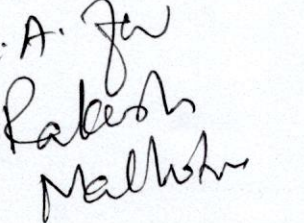
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: Shri. Rejinder K Malhotra
V/s.
M/s. Transauto & Mechads Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Act 1956 & 241-242 of
the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
1	Subhash Chander	Ex. Director	
2	Pareesh Vyan	Ex. Director	
3	Rakesh Malhotra		
4			
5			

4. Mr. Rohaan Cane, Adv.
Mr. Praveen Parikh, Adv.
i/b. M/s. Federal & Associates
for Applicant 

5. Ms. Ankit Lohia adv.
Ms. Vishal Thakur adv.
i/b. Argus Partners.

Respondent-8



Common Order
CP No. 11 TO 14/397-398/CLB/MB/MAH/2012

At request of the parties, Respondent is hereby directed to file reply within 15 days hereof and rejoinder if any 15 days thereof.

List this matter for hearing on 8.2.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

file reply within

ASH KUMAR
Judicial

NALLASENAPATHY
Technical